Written Answers to		[07 January, 2019]		Starred Questions 15	
1	2	3	4	5	6
100-150	-4145.91	10973.13	3769.99	6827.22	Kahalgaon
150-200	-3004.61	13231.59	5450.95	10226.98	Barari, Bhagalpur
200-250	-2118.45	9999.95	4741.05	7881.50	Munger
250-300	-1404.24	1063.55	4103.81	-340.69	Begusarai
300-350	-1580.38	5653.20	1314.52	4072.82	Barhiya
350-400	-1044.42	2161.91	1150.81	1117.49	Near Patna
400-450	-1628.96	1136.23	2727.92	-492.73	
450-500	-2527.75	3941.74	4106.60	1413.98	Ghazipur
500-550	-1506.72	4675.85	2309.24	3169.13	Simri
550-600	-899.28	1694.85	690.36	795.57	

Note:- '0' chainage is at Farakka

## Flyover at Golagamudi junction in Nellore, Andhra Pradesh

\*257. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any request has been received in the Ministry or National Highways Authority of India (NHAI) for construction of a flyover at Golagamudi junction, where National Highways of Kolkata and Chennai sections intersect, in Nellore district of Andhra Pradesh on NH-16;
- (b) whether the Ministry or NHAI is aware that engineering college students, devotees and common people face extreme difficulties in crossing the road and many accidents have taken place on this dangerous intersection; and
- (c) if so, steps taken by Ministry to construct a flyover at Golagamudi junction to avoid accidents and ensure smooth flow of traffic?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI NITIN JAIRAM GADKARI): (a) to (c) Yes Sir. The issue of road safety of users at Golagamudi Junction was discussed in the meeting of the Road Safety Committee of Nellore district. Accordingly, the National Highways Authority of

India (NHAI) has taken up the proposal for construction of 2 nos. VUP, 2 nos. LVUP and 2 nos. flyovers (one at Golagamudi Junction) along with service road on Nellore Bypass of NH-16. The estimate for the said structures has been prepared.

## Rules on fake news

\*258. DR. ABHISHEK MANU SINGHVI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Ministry has issued/notified any rules to combat fake news;
- (b) if so, the details thereof;
- (c) reasons as to why the rules were turned down by the Prime Minister's Office; and
- (d) whether Government plans to introduce legislation/rules to combat fake news, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) to (d) The Press Council of India (PCI) has framed "Norms of Journalistic Conduct" for adherence by the media of publishing news which is accurate and fair. The PCI also has an institutional mechanism for redressing any complaints received by it, in accordance with the Press Council (Procedure for Inquiry) Regulations, 1979, and enables it to warn, admonish or censure a newspaper, news agency, editor or journalist, etc.

With regard to electronic media, the Cable Television Networks (Regulations) Act, 1995 and the Rules made thereunder *inter alia* provide that no programme shall be carried out which contains anything obscene, defamatory, deliberate, false and suggesting innuendoes and half truths. Monitoring is done through a system of self-regulation by the News Broadcasting Standards Authority (NBSA) and the National Broadcasting Association (NBA) and the Broadcasting Content Complaints Council (BCCC) of the Indian Broadcasting Foundation (IBF). The NBA has also formulated a Code of Ethics in broadcasting standards. The NBSA had issued an advisory dated 12.05.2016 to its members that manufacturing, drawing, tailoring and tutoring or creating any kind of false or fake news or an attempt to do so will be considered as a serious misconduct on the part of the broadcaster.

The Electronic Media Monitoring Centre (EMMC) of the Ministry monitors content of private TV channels with reference to violation of programme codes. An Inter-